

**Central Administrative Tribunal
Madras Bench**

OA 310/00544/2019

Dated Tuesday the 16th day of April Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

V. Suresh

No. 30, Govindapuram Village & Post

Ellisnagar SO – 638 657

Dharapuram Tq. Tirupur Dist.

... Applicant

By Advocate M/s. P.R. Satyanarayanan

Vs.

1. Union of India represented by
Chief Postmaster General
Tamil Nadu Circle, Chennai – 600 002.
2. The Postmaster General
Western Region, Coimbatore – 641 002.
3. Superintendent of Post Offices
Tirupur Postal Division, Tirupur 641 601
4. The Inspector Posts
Dharapuram Sub Division
Dharapuram 638 656.

... Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA seeking the following relief:-

“To call for the records relating to the impugned proceedings No. IP DPM/Corr./Appeal/dlgs dated 19.10.2016 passed by the fourth respondent and the impugned letter No. B3/GDS/Rectt Dlgs dated 20.03.2019 issued by the third respondent and quash them as illegal and arbitrary and direct the respondents to appoint the applicant as GDS Mail Deliverer, Koduvai SO in pursuance of the selection process conducted by the fourth respondent as a result of the notification dated 14.03.2016 issued by the fourth respondent and pass such further or other orders”

2. When the matter is taken up today, learned counsel for the applicant submits that the respondents has issued a fresh order after the filing of the OA which the applicant has to challenge for getting his relief and seeks withdrawal of the case for filing fresh OA.

3. In view of the above submission made by the learned counsel for the applicant, permission is granted to withdraw the OA with liberty to file a fresh OA.

OA is dismissed as withdrawn.

(T. Jacob)
Member(A)

16.04.2019

(P. Madhavan)
Member (J)

AS